

**ANNEXURE - 7  
LIST OF CREDITORS OF MT EDUCARE LIMITED**

List of operational creditors (Government dues) for claims as on December 16,2022 Drawn for claims received up to 12th September 2023

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?					
1	GST dept	State Tax Department Government Of Maharashtra	03-01-2023	8,32,63,383	1,95,72,675	GST Dues	No	See Note 1	5,70,25,765	-	66,64,943	- See Note 2 & 3
2	PF/ESIC	Employees Provident Fund Organisation	07-01-2023	5,93,670	5,93,670	Dues	No	See Note 1	-	-	-	- See Note 4
3	Service Tax	Commissioner of CGST & Central Excise, Navi Mumbai	11-01-2023	57,64,86,481	-	Service Tax dues	No	See Note 1	55,69,21,636	-	1,95,64,845	- See Note 5&6 See Note 7, 8 & 9
4	Income Tax	Deputy Comm of Income Tax	24-01-2023	3,71,53,753	76,02,326	-	-	-	2,95,51,427	3,12,98,628	-	-
5	GST dept	Office of the Assistant Commissioner (ST), Kovembedu, Chennai	22-02-2023	4,24,687	3,54,613	-	-	-	-	-	70,074	- See Note 10
6	TDS dept	Office of Asstt Comm TDS 1(3), Mumbai	02-03-2023	29,25,480	29,25,480	TDS + interest	No	See Note 1	-	-	-	-
		<b>Total claim - 6</b>	<b>Total ( Rs.)</b>	<b>70,08,47,454</b>	<b>3,10,48,764</b>				<b>64,34,98,828</b>	<b>3,12,98,628</b>	<b>2,62,99,862</b>	-

**Notes :**

- Hon'ble NCLAT vide its order dated 06-01-2023, 24-02-2023, 23-03-2023 and 01-05-2023 stayed the constitution of committee of creditors till next date of hearing i.e 26-05-2023. Final hearing concluded on 2nd June 2023 and Hon'ble NCLAT pronounced judgement disr Appeal on 18-08-2023. IRP received communication of order on 21-03-2023. IRP constituted COC on 21-08-2023 which was revised on 23-08-2023 and 12-09-2023. Since the COC comprise of financial creditor, operational creditor including employee and government du
- Contigent claim includes claim for which Appeal against order rejecting condonation of delay could not be filed since Appellate Tribunal is still not established for FY 2017-18  
5,70,25,765
- Claim not admitted for various credits not considered by claimant & demand raised after order on 20-01-2023  
Input credit for ITC Nov & Dec not considered 23,14,694  
tax paid in cash not cosidered 4,00,000  
Demand addition on account order dated 20-01-2023 passed after CIRP is not admitted 39,50,249  
66,64,943
- Form B not filed but Annexure A submitted
- Order No. 33/CGST-NM/commr/KV/2020-21 dated 22-01-2021 is under Appeal before CESTAT having demand of Rs.30,24,93,040/- hence it is contingent claim
- Order No. 41-42/CGST-NM/JC/VR/2020-21 dated 26-03-2021 is remanded back vide order in Appeal dated 26-03-2021 is remanded back vide order in Appeal dated 31-01-22 by the office of the commisioner central tax ( Appeals ) Raigarh and hence demand of Rs.1,95,6 is cancelled on account of remand back for speaking order and fresh consideration and hence claim not admitted
- Refund of Rs.3,03,40,628/- for AY 19-20 & Refund of Rs.9,58,000/- for AY 2021-22 is adjusted against demand of AY 2017-18 totalling to Rs.3,12,98,628/- Company is in Appeal for AY 2017-18 and claim amount AY 2017-18 is reduced by claimant after adjusting refund
- Appeal filed by company which is pending as under  
AY 2017-18 - 1,87,77,117/- (net of refund adjustment )  
AY 2018-19 - 11,39,420/-  
AY 2020-21 - 96,34,890/-  
Total - 2,95,51,427/-  
considered as contingent claim
- For AY 2016-17 demand of Rs.57,83,947/- shown on income tax portal for which no appeal is filed has not been claimed by claimant
- demand issued post CIRP order dated 15-02-2023 not admitted

